

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency)No. 506 of 2019

IN THE MATTER OF:

R.Arumugasamy

.....Appellant

Vs.

United Bank of India & Anr.

.....Respondents

Present :

For Appellant:

Mr. M.A. Chinnasamy with Mr. Ashish, Advocates

For Respondents:

Mr. Ashwini Kumar, Advocate for RP

Mr. Santosh, Advocate

O R D E R

17.07.2019 - During the submission made by the Appellant, we find that the Appellant has not settled the matter.

Learned counsel for the 'Interim Resolution Professional' submits that in spite of the order of this Appellate Tribunal passed on 10th May, 2019, the Appellant had not handed over the rest of the referred documents and possession of the assets of the Corporate Debtor.

In view of such act of the Appellant, the Respondent prays for and is allowed a week's time to file the affidavit with regard to documents of Assets of the 'Corporate Debtor'.

In the meantime, Respondent No. 1 also file reply-affidavit within one week.

Post the case for 'orders' on **1st August, 2019**.

[Justice S. J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

ss/sk